

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-203
IB-725/ND/2020

IN THE MATTER OF:

ICICI Bank Ltd.

Vs

Dehradun Highways Project Limited

....Applicant

....Respondent

SECTION

U/s 7 IBC Code 2016

Order delivered on 21.08.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Abhirup, Mr. Ishaan Duggal along with Mr. Nalin Kumar for
ICICI Bank

For the Respondent

: Mr. Gaurav Mitra, Ms. Apoorv Agarwal, Ms. Shriya

ORDER

Mr. Gaurav Mitra, Ld. Counsel for respondent has appeared and submitted that he has already filed the reply on 17.08.2020 before the Registry.

Mr. Abhirup Dasgupta, Ld. Counsel for petitioner has appeared and submitted that he has already filed the rejoinder on 20.08.2020 before the Registry but neither the reply nor the rejoinder is on record.

Ld. Counsel for petitioner as well as Ld. Counsel for respondent is directed to share diary number of reply and rejoinder with the Court Officer, and the Court Officer is directed to place the reply and rejoinder on the record before the next date of hearing. List this case on 31.08.2020.



(K.K. VOHRA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)